

ITEM NO.1

COURT NO.9
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION IX

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 43893/2018

(Arising out of impugned final judgment and order dated 05-05-2016 in WP No. 2672/2001 and order dated 11-09-2018 in RP No. 37/2016 passed by the High Court Of Judicature At Bombay)

FOOD CORPORATION OF INDIA

Petitioner(s)

VERSUS

BRIHANMUMBAI MAHANAGAR PALIKA & ORS.

Respondent(s)

(FOR I.R. and IA No.186111/2018-CONDONATION OF DELAY IN FILING and IA No.186112/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-12-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Ajit Pudussery, AOR
Mr. Vijayan K., Adv.
Mr. Ajeet Singh Verma, Adv.
Mr. Ramchandra Madan, Adv.
Mr. Divyanshu Srivastava, Adv.

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.
Ms. Asha Gopalan Nair, AOR
Ms. Aruna S., Adv.
Ms. Priti Purandare, Adv.
Ms. Nivedita Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Arguments heard.

Judgment reserved.

Written submissions be filed by learned counsel for the parties within three days.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER